


**FIR No. 23/19**  
**State vs. Rihan @ Majid @ Gullu**  
**PS Krishna Nagar**

**19.04.2021**

Present : Ld. APP for the State is present through VC.

None for applicant/accused through VC.

Relist on 20.04.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

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E-FIR No. 006308/21  
State vs. Sohil  
PS PIA  
U/S 379/411 IPC

19.04.2021

Present : Ld. APP for the State is present through VC.

Ld. Counsel for the applicant through VC.

The present application for release of vehicle bearing No. **DL-7S-CD-7251 (Scooty)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Shriram wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner (after verification of ownership)** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:


**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only(after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner **(after verification of ownership)**.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

**FIR No. 122/21**  
**PS PIA**


**19.04.2021**

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

Application perused. The office has informed the undersigned that a similar application has already been disposed off by this Court . Hence, the present application stands dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

**FIR NO. 329/07**  
**State vs. Shailesh**  
**PS Krishna Nagar**

**19.04.2021**

Present : Ld. APP for the State is present through VC.


None for applicant through VC.

Today report of NBW issued against the accused and notice to his surety has also been received, as per which the processes could not been executed due to Covid-19 pandemic.

File perused. Application perused.

In the interest of justice, the NBW issued against the accused Shailesh stands cancelled. Application stands disposed off accordingly. Accused is warned to be careful in future.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

**FIR No. 106/21**  
**State vs Arbaz**  
**PS Krishna Nagar**


**19.04.2021**

Present : Ld. APP for the State is present through VC.

Ld. Counsel for the applicant through VC.

I have perused the application. I have also perused the reply of IO. Clarifications are required from the IO. IO is directed to furnish clarifications through VC.

Relist on 20.04.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

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**FIR NO. 36/19**  
**State vs. Anshu @ Praveen**  
**PS PIA**

**19.04.2021**

Present : Ld. APP for the State is present through VC.

Ms. Sunita Singh, LAC for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Anshu.

Bail application perused. Reply filed by IO also perused.

Ld. LAC for the accused has submitted that accused is in JC since 19.10.2020. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of the IO, the present accused was identified by the complainant during TIP proceedings. Furthermore, the previous conduct of the present accused has not been satisfactory as during investigation he could not be traced and proceedings u/s 82 Cr.PC were issued against him. The Ld. APP also submitted that there is every possibility that the accused can commit similar offence in future and may not appear in the court as well during trial.

Heard both the parties.

In the present case, as per reply of IO, the accused was arrested on 29.10.2020 and since then he is in J/C. Further, as per reply of IO, investigation has been completed in the present case and chargesheet has also been filed before the Court. Furthermore, co-accused Ajay s/o Raje Sharma is already out on court bail. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 15,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

**FIR No. 2839/21**  
**State vs. Saif Ali Khan**  
**PS Shakarpur**

**19.04.2021**

Present : Ld. APP for the State is present through VC.


LAC Ms. Sunita Singh for the accused through VC.

Application perused.

Ld. LAC wants to withdraw the present bail application.

Hence, the present application stands disposed off as withdrawn.

Copy of this order be sent to the Id. Counsel for the applicant on her email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

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**FIR No. 108/21**  
**PS PIA**


**19.04.2021**

Present : Ld. APP for the State is present through VC.

Sh. Pankaj Kumar, Id. counsel for the applicant through VC.

Application perused. One reply has been received from the IO. But it is qua bail of the accused and not qua the averments made in the present application.

IO/ SHO PS concerned is directed to file proper reply qua the averments made in the present application on 23.04.2021.

  
(Akanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021



**FIR No. 2839/21**  
**State vs. Arshu Ali**  
**PS Shakarpur**

**19.04.2021**

Present : Ld. APP for the State is present through VC.


LAC Ms. Sunita Singh for the accused through VC.

Application perused.

Ld. LAC wants to withdraw the present bail application.

Hence, the present application stands disposed off as withdrawn.

Copy of this order be sent to the Id. Counsel for the applicant on her email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Akanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021

FIR NO. 34/21  
State vs. Neelkanth Drugs Private Limited  
PS PIA

19.04.2021

Present:- Ld. APP for the State through VC.  
None for applicant through VC.

Put up on 23.04.2021.



(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/19.04.2021